

FAX : 0532-2400149

REGISTERED / AD

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 30/11/2017

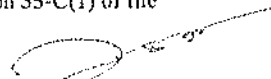
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/71703/2017-EX[DB] dated 09/11/2017

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	E/2776/2007	KEEP IN TOUCH CLOTHING PVT LTD A-108-A, Sector -58, Noida, Gautam Budh Nagar, UP
		Name and Address of Respondent
2		-C.C.E. NOIDA C-56/42, Sector-62, Noida- 201307

Copy To

3 Advocate(s) / Consultant(s):

**Brahmadutta Chamber of Law
111-112, G.C. Complex, Naya
Bans, Sector-15, Opposite
Nirulas Hotel, Noida.**

4 Bar Association, CESTAT, Allahabad

5 Director Publications, Customs, Excise. I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp ICICI Bank of Defence Colony New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

10 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

11 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

12 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

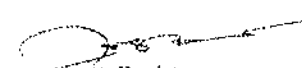
13 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

14 C.D.R.

15 Office Copy

16 Second Folder Copy

17 Guard File


Asstt. Registrar

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. 1

APPEAL No. E/2776/2007-EX[DB]

(Arising out of Order-in-Appeal No. 57/CE/APPL/NOIDA/07 dated
29/06/2007 passed by Commissioner of Central Excise & Customs
(Appeals), Noida)

M/s Keep In Touch Clothings Pvt. Ltd.

Appellant

Vs.

Commissioner of Central Excise, Noida

Respondent

Appearance:

Absent on call

for Appellant

Shri Rajeev Ranjan (Joint Commr.) AR

for Respondent

CORAM:

Hon'ble Mr. Anil Choudhary, Member (Judicial)

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing : 09/11/2017
Date of Decision : 09/11/2017

FINAL ORDER NO.-71723/2017.....



Per: Anil Choudhary

In this appeal nobody appears on call. We find from the
order sheet that nobody ~~is~~ appeared on the last several dates.
Notice was issued twice through the Jurisdictional
Commissioner. Under the facts and circumstances we deem it
to fit to dismiss this appeal on default.

2. The appellant is granted liberty to pray for restoration
within the period of limitation.

(Dictated and pronounced in Court)

-Sd/-

(ANIL G. SHAKKARWAR)
Member (TECHNICAL)

-Sd/-

(ANIL CHOUDHARY)
Member (JUDICIAL)

Ankur

प्रमाणित प्रति/Certified True Copy

सहायक पंजीयन/Asst. Registrar
सीमा शुल्क, उत्तरप्रदेश एवं सीमा
अधीन अधिकारी (C.E.S.T.A.T.)
38, एन.जी.मार्ग, अलीगढ़-201001
38, M. G. MARG, ALLAHABAD-201001

04/01/2018